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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

**INDEX**

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O.A/T.A No... 85/2004  
R.A/C.P No.....  
E.P/M.A No.....

1. Orders Sheet..... Pg. (..... to .....)
2. Judgment/Order dtd. 11.1.5. 2004 Pg. 1..... to 2..... *Part of the cause*
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... *85/04 Cause Referred to the A. Subbarao Bench C.A.* Pg. ..... to .....  
*as per court dtd 11.8.2004*
5. E.P/M.P..... Pg. ..... to .....
6. R.A/C.P..... Pg. ..... to .....
7. W.S..... Pg. ..... to .....
8. Rejoinder..... Pg. ..... to .....
9. Reply..... Pg. ..... to .....
10. Any other Papers..... Pg. ..... to .....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

*Bahis*  
09.11.17



DAILY CAUSE LIST  
CENTRAL ADMINISTRATIVE TRIBUNAL - GUWAHATI BENCH

LIST OF CASES TO BE HEARD ON FRIDAY THE 27TH OCTOBER 2017

REGISTRAR COURT

AT 10.30 AM

FOR ORDERS/COMPLETION OF PLEADINGS

1 O.A./43/415/2016 PROMOTION <u>D.B</u>	SHRI YAM BAHADUR THAPA & OTHERS -V/S- M/O DEFENCE & OTHERS	MR. M. CHANDA MRS. U DUTTA MR. A. K. DAS
		MR. S. K. GHOSH, ADDL. CGSC
2 O.A./46/130/2017 REGULARISATION <u>D.B</u>	SANTAN TALUKDAR -V/S- M/O DEFENCE & OTHERS	MR. A. AHMED MS. D. GOSWAMI MS. R. R. RAJKUMARI MS. TERESA DEKA
		CGSC
3 O.A./43/234/2017 PENALTY <u>D.B</u>	SHRI C. LIAMA MIZO -V/S- INDIAN COUNCIL FOR CULTURAL RELATIONS (ICCR), & OTHERS	MR. H. K. DAS MR. D. J. DAS MR. U. PATHAK MR. S. K. DAS MR. R. KARIM
		CGSC / ICAR ADV

FORM NO. 4  
(SEE RULE 42 )  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUJARATI BENCH.

ORDER SHEET

Org.App/ Misc.P tn/Cont.Ptn/ Rev.Appl. 85/2004  
In O.A.

Name of the Applicant(S) G.N. Baisya

Name of the Respondent(S) U.O.I. 2003

Advocate for the Applicant Mr Ranjit Kr Potugam, B.Goswami  
Zakir Hassan

Counsel for the Railway/ C.G.S.C. Railway Counsel

OFFICE NOTE	DATE	ORDER OF THE TRIBUNAL
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7.4.2004 Heard Mr.B.Goswami, learned counsel for the applicant.

Issue notice on the respondents to show cause as to why the application shall not be admitted, returnable by four weeks. Ms.U.Das, learned counsel appearing on behalf of Mr.S.Sarma, learned Standing counsel for the Railways, accepts notice on behalf of the respondents.

List the case on 11.5.2004 for admission. On that day interim prayer will also be considered.

f.d. copy by order  
dated 7.4.04

NT  
7/4/04

Dy. Registrar

Order & notice sent  
to D/S for issuing  
to respondent no  
1- to 6.

K.C. Baladev  
Member (A)

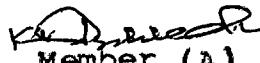
bb

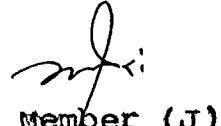
6/5/04

11.4.2004 present: The Hon'ble Shri Mukesh Kumar Gupta, Member (J).

The Hon'ble Shri K.V.Prahladan, Member (A).

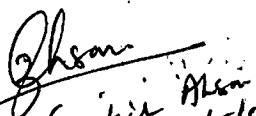
Order passed separately.

  
Member (A)

  
Member (J)

bb

Received the original  
2 copies of the application  
as directed by the  
Hon'ble Court.

  
(Zakir Khan)  
4/5/04.  
Advocate for the  
applicant.

18/5/04

Copy of the order  
has been sent to  
the Officer for issuing  
the notice to the applicant  
as well as to the City  
Standby counsel.

HS

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A./XXX.No. 111 85 of 2004.

DATE OF DECISION 11.5.2004.

.....Sri Girindra Nath Baishya.....APPLICANT(S).

.....Mr.R.K.Bhuyan, Mr.B.Goswami & Mr.Z.Hussain.....ADVOCATE FOR THE  
APPLICANT(S).

-VERSUS-

.....U.O.I. & Ors.....RESPONDENT(S)

.....Mr.S.Sarma, Standing Counsel for Railway.....ADVOCATE FOR THE  
RESPONDENT(S).

THE HON'BLE MR. MUKESH KUMAR GUPTA, JUDICIAL MEMBER.

THE HON'BLE MR. K.V.PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ? *N*
2. To be referred to the Reporter or not? *N*.
3. Whether their Lordships wish to see the fair copy of the Judgment ? *N*
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Member (J). *N*.



CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.85 of 2004.

Date of Order : This, the 11th Day of May, 2004.

THE HON'BLE SHRI MUKESH KUMAR GUPTA, JUDICIAL MEMBER.

THE HON'BLE SHRI K.V.PRAHLADAN, ADMINISTRATIVE MEMBER.

Sri Girindra Nath Baishya  
Son of Late Kalaram Baishya  
Resident of Village: Japarkuchi  
P.O: Chowkbazar, Dist: Nalbari. . . . . Applicant.

By Advocates Mr.R.K.Bhuyan, Mr.B.Goswami & Mr.Z.Hussain.

- Versus -

1. Union of India  
Through the Secretary  
the Government of India  
Ministry of Railways  
New Delhi.
2. Railway Board  
Ministry of Railway  
Government of India, New Delhi  
Through its Chairman.
3. The Director General  
Railway Protection Force  
Railway Board, New Delhi.
4. North East Frontier Railway  
Maligaon, Guwahati-781011  
Through the General Manager (Personnel).
5. The Chief Security Commissioner  
Railway Protection Force  
N.F.Railway, Maligaon, Guwahati-11.
6. The Divisional Security Commissioner  
Railway Protection Force  
N.F.Railway, Lumding  
Dist: Nagaon. . . . . Respondents.

Mr.S.Sarma, Railway Standing Counsel.

O R D E R (ORAL)

MUKESH KUMAR GUPTA, MEMBER (J):

It is stated that Mr.B.Goswami, learned counsel for the applicant, is not available in the station and as such prayer has been made for adjournment of the case.

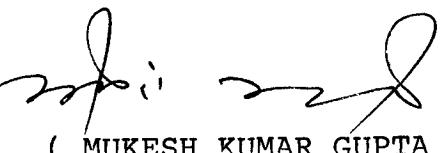
In the present application we found that the applicant was a member of Railway Protection Force, which is not within the jurisdiction of this Tribunal. It is well settled law that the Railway Protection Force is an

Contd./2

meaning of armed force within Clause (a) of Section 2 of the Administrative Tribunal Act, 1985. For this purpose reference can be made to ATR 1986 Vol.I CAT 400 in Krishna Deo Pandey -versus- Union of India & Others decided by the Allahabad Bench of this Tribunal.

In view of the above, this Tribunal does not have jurisdiction to entertain the present application. Accordingly, Registry is directed to return the relevant records to the applicant for taking the appropriate action.

  
( K.V. PRAHLADAN )  
ADMINISTRATIVE MEMBER

  
( MUKESH KUMAR GUPTA )  
JUDICIAL MEMBER

bb